# Central Administrative Tribunal, Lucknow Bench, Lucknow CCP No.57/2009 in O.A. No.238/2009

This the 4th day of July 2011

## Hon'ble Shri Justice Alok Kumar Singh, Member (J) Hon'ble Sri S.P.Singh, Member (A)

Amitabh Thakur, dged about 42 years son of Sri Tapeshwar Naroyan Thakur, resident of 5/426, Viram Khand, Gomti Nagar, Lucknow (Presently on EOL IIM, Lucknow)

**Applicants** 

By Advocate: Sri Ashok Pandey

#### Versus

- 1. Sri Kunwar Fateh Bahadur , Principal Secretary (Home\_ Uttar Pradesh,Govt. Civil Secretariat, Lucknow)
- 2. Sri Karam Vir Singh, Director General of Police, Uttar Pradesh, DGP office, Lucknow.
- 3. Sri Gupal Kirhsan Pillai, Secretary, Ministry of Home Affairs, Union of India, Central Sectt. New Delhi-110001.

Respondents

By Advocate: Sri Alok Tripathi for Sri U.N. Mishra for respondents No.1 and 2

Sri S.P.Singh for respondent No.3

#### ORDER (Dictated in open court)

### By Hon'ble Sri Justice Alok Kumar Singh, Member (J)

1. Sri Ashok Pandey submits that the order dated 7.7.2010 passed by this Tribunal in O.A.N o. 283/2009 was challenged before the Hon'ble High Court by the State Govt. but that writ petition has been has been finally dismissed. The perusal of order of this Tribunal shows that O.A. was disposed of with a direction to the respondents to reconsider the claim of the applicant for grant of study leave as per rules by taking note of all subsequent developments including grant of EOL vide office order dated 8.6.2009, overlooking earlier objections. It is said that now an order has been finally passed in favour of the applicant. The relevant order has also been brought on record along with compliance report. Sri Pandey says that thought the

compliance has been made but the order has been complied with belatedly. In response to this, all the learned counsel for other side point out that an interm order was issued in their favour in writ petition on 21.3.2011. The writ petition was however, dismissed on 9.3.2011, directing the respondents to comply with the order within 2 months and accordingly, the relevant order has now been passed on 9.6.2011. As such there is not much delay.

2. In view of the above, we are of the view that the substantial compliance has been made and therefore, this contempt petition stands dismissed. Notices are discharged.

(S.P.Singh)
Member (A)

(Justice Alok Kumar Singh) Member (J)

HLS/-